

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 117**  
**192/2007**

**IN THE MATTER OF:**

H.B. Stock Holdings Ltd.	...	Applicant/Petitioner
Vs		
M/s. DCM Shriram Industries Ltd. & ors.	...	Respondent

**Order under Section 397/398.**

**Order delivered on 26.02.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

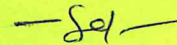
For the Applicant : Mr. Tarun Dua Advocate  
For Respondent : Mr. Veronica Mohan, Ms. Deepa Chansoliya, Advs. for R22  
Ms. Amrita Panda, Ms. Mansa Shukla, Advs. for R1

**ORDER**

Since the documents filed in the said case are voluminous, at request of the Petitioner Counsel, list the matter for physical hearing on **30.04.2021**.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

26.02.2021  
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